





भारत सरकार वित्त मंत्रालय / राजस्व विभाग केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड कमरा न. 156-B, नॉर्थ ब्लाक, नई दिल्ली - 110001

Government of India Ministry of Finance / Department of Revenue Central Board of Indirect Taxes & Customs Room No. 156-B, North Block, New Delhi-110001 Phone: +91-11-23092978 Fax: 011-23093475

E-mail masaldan.gaurav@nic.in

D.O. F.No. 524 /11/2021-STO(TU)

Dated: 20th Dec., 2021

Dear Madam/Sir,

As you are aware, the new (seventh) edition of the Harmonized System (HS) nomenclature, HS-2022, shall come into force from 1st January, 2022. This edition has introduced significant changes to the Harmonized System with a total of 351 amendments at the six-digit level, covering a wide range of goods moving across borders.

- 2. As India is a party to the HS convention, necessary changes were brought in accordingly, through the Fifth Schedule to the Finance Act, 2021, in order to align the first schedule of Customs Tariff Act, 1975 with the HS 2022. These shall come into effect from 01.01.2022.
- It is requested that all stakeholders under your jurisdiction may be made aware of the advent of the changed Tariff from 01.01.2022. It is also suggested that the matter be given wide publicity and outreach activities may be conducted across the various formations in your jurisdiction.
- 4. Also, for ease of transition to the HS 2022, a guidance document on correlation has been prepared by this office. The document can be accessed under the head -'Manuals' under the tab-'Customs' on the CBIC website. The link is also provided as: https://www.cbic.gov.in/resources//htdocscbec/deptt offcr/Guidance%20Document%20on%20Correlation%20of%20Customs%20Tariff%20bet ween%202021%20and%202022.pdf.
- 5. In case of any difficulties faced, the Tariff Unit, CBIC may be contacted at: tariffunit-rev@nic.in. With regards,

Yours Sinceroly Garage Marchan

To,

All Pr. Chief Commissioner/ Chief Commissioner of Customs/ Customs (Preventive),

All Pr. Chief Commissioner/ Chief Commissioner of Customs & Central Tax.

All Pr. Commissioner/ Commissioner of Customs/ Customs (Preventive),

All Pr. Commissioner/ Commissioner of Customs & Central Tax,

Copy to:- Director General, DGTS